

**National Commission For Minority Educational Institutions  
(Amendment) Act, 2010**

**20 of 2010**

**[16 August 2010]**

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An Act further to amend the National Commission for Minority Educational Institutions Act, 2004. Be it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:--

**1. Short Title And Commencement :-**

(1) This Act may be called the National Commission for Minority Educational Institutions (Amendment) Act, 2010.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

1. Effective from 01.09.2010 vide Notification No. S.O. 2135(E) dated 31.08.2010.

**2. Amendment Of Section 2 :-**

In section 2 of the National Commission for Minority Educational Institutions Act, 2004(2 of 2005) (hereinafter referred to as the principal Act),--

(i) clause (b) shall be omitted;

(ii) for clause (g), the following clause shall be substituted, namely:--

( g ) "Minority Educational Institution" means a college or an educational institution established and administered by a minority or minorities;.

**3. Amendment Of Section 3 :-**

In section 3 of the principal Act, in sub-section (2), for the words "two members", the words "three members" shall be substituted.

**4. Amendment Of Section 10 :-**

In section 10 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:--

"(1) Subject to the provisions contained in any other law for the time being in force, any person, who desires to establish a Minority Educational Institution may apply to the competent authority for the grant of no objection certificate for the said purpose."

**5. Amendment Of Section 12B :-**

In section 12B of the principal Act, in sub-section (4), the words "and in consultation with the State Government" shall be omitted.